

collected and will be laid on the table of the house.

Uniform Procedure for Issuing Pay Slips to Ad Hoc Promoters in Grade IV of the Indian Statistical Service

9060. SHRI MALLIKARJUN : Will the Minister of FINANCE be pleased to refer to the reply given to Unstarred Question No. 2867 on the 14th April 1972 and state :

(a) whether the A.G.C.R. had issued Pay slips for a restricted period upto 31st December, 1972 to a few *ad-hoc* promotees of Grade IV of the Indian Statistical Service and regular pay slips to all others;

(b) if so, the total number of such *ad-hoc* promotees under his audit control as on 31st December, 1972 and the number of persons issued pay slips for a restricted period ;

(c) the number of persons not issued Provisional Pay slips for the periods specified by certain Departments/Ministries of the Government of India in their sanction issued to the A.G.C.R. and the number of persons who were not granted annual increments on the plea of holding provisional pay slips; and

(d) the reasons for not (i) granting increments in the time-scale to such *ad-hoc* promotees; and (ii) issuing provisional Pay slips for three months at least at a time to obviate hardship ?

THE MINISTER OF STATE IN THE MINISTRY OF FINANCE (SHRI) K. R. GANESH) : (a) Yes, Sir.

(b) 29. Three persons were issued Pay slips for a restricted period.

(c) Provisional Pay slips were issued beyond 31st December, 1972 in favour of three officers for two months in the first instance these were extended for further two months in March, 1973 in the case of two officers, while, in the case of the third officer, leave salary was authorised upto the date of superannuation in February, 1973 as he had proceeded on leave preparatory to retirement by that time. Increment fell due during the currency of provisional payment to one officer. This was authorised along with regular Pay slip.

(d) Instruction have been issued by the C. & A. G. to ensure that provisional payments are made strictly in accordance with technically valid sanctions of competent authorities and increments are also authorised if otherwise admissible.

कपास का बसूली मूल्य निर्धारित किया जाना

9062. श्री गंगा चरण दीक्षित : क्या वाणिज्य मंत्री यह बताने की कृपा करेंगे कि :

(क) क्या मध्य प्रदेश सरकार ने भारतीय कपास नियम से अनुरोध किया है कि आगामी फसल के लिये कपास का बसूली मूल्य निश्चित किया जाये; और

(ख) यदि हां, तो उस पर नियम की क्या प्रतिक्रिया है ?

वाणिज्य मंत्री (प्रो० डी० पी० चट्टोपाध्याय) : (क) जी नहीं ।

(ख) प्रश्न नहीं उठता ।

मध्य प्रदेश में निर्मित कोसा कपड़े के लिये अन्तर्राष्ट्रीय बांधी

9064. श्री गंगा चरण दीक्षित : क्या वाणिज्य मंत्री यह बताने की कृपा करेंगे कि ।

(क) क्या छत्तीसगढ़ क्षेत्र (मध्य प्रदेश) के कोसे कपड़े की विश्व भर में काफी मांग है; और

(ख) यदि हां, तो विदेशों में उसे और लोकप्रिय बनाने के लिये सरकार द्वारा क्या प्रयास किये जा रहे हैं ?

वाणिज्य मंत्री (प्रो० डी० पी० चट्टोपाध्याय) : (क) जी हां ।

(ख) विदेशों में कोसे कपड़े को और अधिक लोकप्रिय बनाने के लिये सरकार द्वारा किये गये प्रयास निम्नलिखित हैं :

(क) कोसा कपड़ा टसर रेशम से बनाया जाता है जिसके लिये केन्द्रीय रेशम बोर्ड द्वारा एक कच्चा माल बैंक स्थापित किया गया है । बैंक